

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : 6 HYDERABAD BENCH

AT HYDERABAD

C.A. 64/94.

Dt. of Decision: 07-01-97.

P.Chand Pasha

.. Applicant.

vs

1. The Sub-Divl. Officer,
Telecommunications,
Nagarkurnoo-509 209.

Municipal Complex,
Mabahubnagar-500 050.

3. The General Manager,
Telecom, Hyderabad Area,
CTO Compound, Sec'bad-500 004.

4. The Chairman,
Telecom Commission,
(representing Union of India),
New Delhi-110 001.

.. Respondents.

Counsel for the applicant : Mr.C.Suryanarayana

Counsel for the respondents : Mr.N.R.Devaraj, S., CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.C.Swamy Narayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA was engaged as Casual Labour w.e.f., 1-4-87 under R-1. He continued as Casual Labour upto 30-09-89. He was issued with a notice for termination of his service via memo no. dated informing that he will be discharged after the expiry of the notice period of one month. The applicant was discharged later. However, it is stated that he was re-engaged subsequently. The learned counsel for the respondents under instructions submit that his name has been taken on ~~Muddeer~~ Roll also subsequently.

3. This OA is filed challenging the impugned termination order referred to above and grant him temporary status and regularise his services.

4. After certain deliberation on this issue the respondents have submitted that since he has been taken on ~~Muddeer~~ Roll his name will be included in the seniority list of Casual Labourers as per extent rules in due course and he will also be considered for temporary status and regularisation in his turn as per rules.

5. In view of the above submission, no further direction is required in this connection. Hence, the OA is disposed of noting the above submission. ^{of the respondents} No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

Dated : The 7th January 1997.
(Dictated in the Open Court)

spr

(R. RANGARAJAN)
MEMBER (ADMN.)

16-1-97
D.Y. Registrar (3)

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Nagarkurnool.
2. The Telecom District Engineer, Municipal Complex, Mahabubnagar.
3. The General Manager, Telecom, Hyderabad Area, C.T.O. Compound, Hyderabad.
4. The Chairman, Telecom Commission(representing Union of India), New Delhi.
5. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(8)

27/1/97

TYPED BY CHECKED BY
COMPARED BY APPROVED BY- CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.OJI PARAMESHWAR:
M(J)

DATED: 27/1/97

Order/Judgement
R.P.C.P/M.A.NO.

O.A.NO. 64/94.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

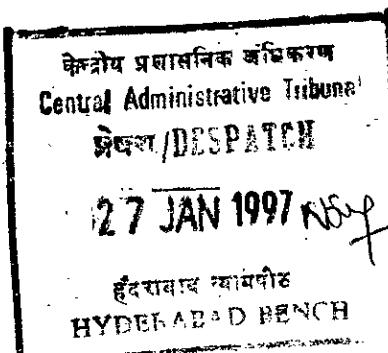
DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR



EOP